

(7) राज्य के भौगोलिक क्षेत्र को किसी भी राज्य के मामले में अभिमानता नहीं दी गई है।

(8) राष्ट्रीय न्यूनतम आवश्यकता कार्यक्रम भी इस प्रकार से तैयार किया गया है जिससे कि व्यक्तियों के बीच की और क्षेत्रों के बीच की असमानताओं को दूर किया जा सके।

Posting of technocrats as heads of State undertakings

4939. SHRI N. SELVARAJU: Will the Minister of HOME AFFAIRS be pleased to state:

(a) the steps taken by Government for the induction of more competent technocrats into the Secretariat, especially the Ministries which are of a predominantly technical nature;

(b) the steps taken by Government to implement the recommendations of the Administrative Reforms Commission for posting technocrats to be heads of undertakings engaged in activities of a predominantly technical character; and

(c) the obstacles or hurdles, if any, in implementing the recommendations of the Administrative Reforms Commission and the steps taken to remove such obstacles?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS AND DEPARTMENT OF PARLIAMENTARY AFFAIRS (SHRI P. VENKATASUBBAIAH): (a) Appointments to the posts in the Secretariat of the Government of India is normally made from various organised services such as All India Services and Central Group 'A' Services. However, for posts at the Senior levels, apart from officers belonging to organised services, outstanding scientists/technocrats/economists are also considered keeping in view the specific requirements of each post. Presently, most Ministries/Departments which are predominantly of a technical character have technocrats as Secretaries/Additional Secretaries.

(b) and (c). Government has after due consideration, evolved a detailed procedure for selections to top level posts in public undertakings including those of heads of undertakings. Full details of the procedure have been laid down in Government of India, Ministry of Finance, Bureau of Public Enterprises Resolution of August 30, 1974 published in the Gazette of India, Extraordinary Part I Section I of the same date.

Pension and Gratuity of personnel of former Suket State

4940. SHRI SHIVENDRA BAHADUR SINGH: Will the Minister of DEFENCE be pleased to refer to the reply given to Unstarred Question No. 5276 on the 23rd July, 1980 regarding pension and gratuity of personnel of former Suket State:

(a) whether the representations made by the ex-soldiers of the erstwhile Suket State Forces (I.S.F. Units) have been received along with their service records;

(b) whether he is aware that these persons are entitled to pension and gratuity either under the State Forces Pension Rules or the Indian Army Rules;

(c) whether he is aware that in both the above cases, pension/gratuity can be provided to them in view of their record of service and the decorations earned by them;

(d) the steps taken to trace their service records in the concerned Regimental Centre rather than with the District Civil authorities; and

(e) the action proposed to be taken to mitigate their hardships?

THE MINISTER OF STATE IN THE MINISTRY OF DEFENCE (SHRI SHIVRAJ V. PATIL): (a) Representations were received on behalf of ex-soldiers of erstwhile Suket State Forces, along with their service particulars, for grant of pension to them.